NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1396/(MAH)/2017

CORAM:

Present:

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES:

Electric Controls.

V/s.

Sapphire Cable & Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

45 Tesas Deshipande Advocate
for operational
creditor

Partner
Mulla & Mille & Craige
Blunt & Caroe
Advocate for the
Corporate Delater

<u>ORDER</u>

C.P. No. 1396/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Counsel of both the sides are present.
- The Learned Counsel of the Respondent seeks time to file Reply.
- The Respondent is directed to file his Reply within three weeks after duly serving the copy on the other side.
- The matter is posted to 17.01.2018.

Sd/-

11.12.2017

Aah

BHASKARA PANTULA MOHAN

Member (Judicial)